

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 297/MP/2018**

Subject : Petition under Sections 63 and 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of certain Change in Law events inter alia pursuant to the liberty granted by the Commission vide order in Petition No. 216/MP/2016 dated 25.6.2018

Date of Hearing : 17.1.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Bhopal Dhule Transmission Company Limited

Respondents : Chhattisgarh State Power Trading Company Limited and Others

Parties present : Shri Jafar Alam, Advocate, BDTCL  
Shri Deep Rao, Advocate, BDTCL  
Shri Divyanshu Bhatt, Advocate, BDTCL  
Shri Tan Reddy, BDTCL  
Ms. Anisha Chopra, BDTCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that as per the Commission's direction, the Petitioner has filed the required information. Learned counsel further submitted that no reply has been filed by the Respondents despite notice.

2. Learned counsel for PGCIL submitted that since the Petitioner has withdrawn the prayer (c) of the Petition, no claims are survived in the present petition qua the PGCIL.

3. After hearing the learned counsels for the parties, the Commission directed the Petitioner to file written submissions on or before 25.1.2019.

4. Subject to the above, the Commission reserved the order in the Petition.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Legal)**